

ITEM NO.302

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 13301/2015

SUBRATA BHATTACHARYA

Appellant(s)

VERSUS

SECURITIES AND EXCHANGE BOARD OF INDIA & ORS.

Respondent(s)

[MR. RANJIT KUMAR AND MR. SHADAN FARASAT SENIOR COUNSEL AND MS. NUPUR KUMAR ARE ACs]

IA No. 322850/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 302375/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 150831/2023 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 114963/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 105681/2019 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 111521/2025 - CLARIFICATION/DIRECTION
 IA No. 80721/2025 - CLARIFICATION/DIRECTION
 IA No. 302374/2025 - INTERVENTION APPLICATION
 IA No. 150822/2023 - INTERVENTION APPLICATION
 IA No. 105676/2019 - INTERVENTION/IMPLEADMENT
 IA No. 114869/2025 - INTERVENTION/IMPLEADMENT
 IA No. 113578/2025 - INTERVENTION/IMPLEADMENT
 IA No. 287205/2025 - INTERVENTION/IMPLEADMENT
 IA No. 149919/2025 - INTERVENTION/IMPLEADMENT
 IA No. 114959/2025 - INTERVENTION/IMPLEADMENT
 IA No. 83060/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

C.A. No. 13394/2015 (XVII)

IA No. 115368/2025 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 24485/2018 - APPROPRIATE ORDERS/DIRECTIONS
 IA No. 149875/2024 - CLARIFICATION/DIRECTION
 IA No. 24482/2018 - INTERVENTION APPLICATION
 IA No. 114957/2025 - INTERVENTION/IMPLEADMENT
 IA No. 24487/2018 - STAY APPLICATION

Date : 21-01-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

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UPON hearing the counsel the Court made the following
O R D E R

1. Mr. Shadan Farasat, learned Amicus Curiae, has handed over a list of sets of applications, where the applicants questioned the recommendations of Mr. R.S. Virk, District Judge (Retd.), as

accepted by Justice R.M.Lodha Committee.

2. The list is attached with this Record of Proceeding.
3. The Category 'A' sets of applications are covered by the order passed by this Court on 12.11.2025 and are, accordingly, allowed in terms of the abovementioned order.
4. Regarding Category 'B', containing sets of 95 applications, the objections only on the question as to whether the land belongs to the applicants or to the PACL, will be considered on the next date of hearing i.e. on 05.02.2026 at 02.00 PM.
5. The learned Amici will identify and give the list of 15 sets of such applications chronologically from Category 'B' to the Registry within three days.
6. The Registry shall list the sets of 15 such applications on 05.02.2026 for orders at 02.00 PM.
7. The learned counsel appearing in those 15 sets of applications will forward to the learned Amici and SEBI a short list of dates, including their submissions, not exceeding two pages each.
8. The AORs assisting the learned Amici shall inform the concerned Advocates, whose applications are to be listed, at least five days in advance.
9. The first set of 15 applications shall be put on the Website of SEBI within three days.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO. 13301 OF 2015**

IN THE MATTER OF: -

Subrata Bhattacharya

... APPELLANT

VERSUS

Securities and Exchange Board of India & Ors. ... RESPONDENTS

A. Applications seeking affirmation of recommendations by Mr. R.S Virk, learned District Judge (Retd.)/Committee headed by Mr. Justice (Retd.) RM Lodha

S.I. No.	I. A. No.	Directions sought	AOR Name
1.	a. 269750 of 2025 (Application for Directions)	Release of property from the list in I.A. No.10 of 2016 in Civil Appeal No. 13301 of 2015 pending before this Hon'ble Court order dated 25.7.2016	S. Gowthaman
	b. 269751 of 2025 (Application for Impleadment)	Implead the applicant in Civil Appeal No. 13301 of 2015 Pending before this Hon'ble Court as Applicant	
2.	a. 269751 of 2025 (Application for Impleadment)	Allow the present application confirming the order passed by the Virk Committee so that the land in question can be removed from attachment.	Ajit Kumar Ekka
3.	a. 121669/2020	Affirmation of order dated 06.08.2020 passed by Mr RS Virk in File No. 715 having MR No. 11614-18	Mohini Priya
4.	b. 121665/2020 with 91242/2021	Affirmation of order dated 06.08.2020 passed by Mr RS Virk	Mohini Priya

		in File No. 715 having MR No. 11614-18	
5.	a. IA No. 2873/2024 b. IA No. 2877/2024	Affirmation of order dated 20.04.2023 passed by Mr RS Virk	M.K Aswathi

B. Applications seeking to challenge orders/recommendations passed by Mr. R.S Virk, learned District Judge (Retd.)/Committee headed by Mr. Justice (Retd.) RM Lodha

S.I. No.	I. A. No.	Directions sought	Applicant/ AOR
1.	a. 83410 of 2025 (Application for Impleadment)	Allow the application and implead the applicant herein as a party respondent	Privue Builders Pvt. Ltd. (Advocate-on-Record:- Rajendra D Anbhule)
	b. 221100 of 2025 (Application for Directions)	Allow the application and grant ex parte stay on the auction proceedings scheduled by the U.P. Housing Board	
		b) Implead the UP Housing & Development Board, through its Housing Commissioner.	
c. 83416 of 2025 (Application for Directions)	Set aside Lodha committee's order, permit applicant to deposit money to UP Housing Board 12/GH5 and transfer it to the applicant, rather than canceling the allotment and allow the applicant to pay PACL in equal installments.		
2.	a. 173151 of 2024 (Application for impleadment)	Implead the applicant as respondent in this Civil Appeal	G. Pushparaj (Advocate-on-Record:- Manju Jetley)
		Direct SEBI to issue a "No-Objection Certificate" regarding the said properties of the Applicants so that they can be excluded from the list of attached properties.	

	b. 173155 of 2024 (Application for directions)	Approve the Order dated 25.1.2024 passed by Justice Virk in favor of the applicant.	
		Direct SEBI to issue a “No-Objection Certificate” regarding the said properties of the Applicants so that they can be excluded from the list of attached properties.	
3.	a. 14681 of 2024 (Application for Directions)	Allow the application and set aside the order dated 26.10.2018 and confirm the Order dated 10.08.2018 passed by RS Virk so that the land in question could be removed from the list of properties attached by the committee.	Ramesh Kondiba Patil (Advocate-on-Record:- Ajit Kumar Ekka)
	b. 14685 of 2024 (Application seeking exemption from filing official translation)	As stated in the application	
	c. 14683 of 2024 (Application seeking exemption from filing certified copy of the order)		
4.	a. 14692 of 2024 (Application for Directions)	Set aside the recommendations/order dated 26.10.2018 and confirm the order dated 10.08.2018 passed by R.S Virk	Apoorva Promoters and Developers & Pramod Babulal Shah
	b. 14699 of 2024 (Application for Directions)	Set aside the recommendations/order dated 26.10.2018 and confirm the order dated 10.08.2018 passed by R.S Virk As stated in the application	(Advocate-on-Record:- Ajit Kumar Ekka)
	c. 14700 of 2024 (Application seeking exemption from		

	<p>filing certified copy of the impugned order)</p> <p>d. 14701 of 2024</p> <p>(Application seeking exemption from filing original translation)</p>		
5.	<p>a. 143497 of 2023 (Application for Directions)</p>	<p>Allow the present application and set aside the order passed by the Virk Committee dated 19.05.2023 so that the land in question could be removed from the list of properties attached by the committee on issuing NOCs.</p>	<p>Shubham Pundir, Sakshi Verma & Randhir Singh Verma</p> <p>(Advocate-on-Record:- Ajit Kumar Ekka)</p>
6.	<p>a. 244107 of 2024 (Application for Directions)</p> <p>b. 244108 of 2024</p>	<p>To set aside the order dated 07.02.2022 passed by Learned R.S.Virk, District Judge (Retd) and to declare that the Property admeasuring 202.17 acres, situated at Villages Sirugudi, Govindamangalam Group, Sevvaipettai Panchayat, Rajasingamangalam Union, Rajasingamangalam Sub-Registration District, Tamil Nadu, is owned by the present Applicant;</p> <p>b) Pass appropriate Directions to the Hon'ble Mr. Justice R.M. Lodha Committee to exclude the properties admeasuring 202.17 acres, situated at Survey No.140 and 141, Villages Sirugudi, Govindamangalam Group, Sevvaipettai Panchayat, Rajasingamangalam Union, Rajasingamangalam Sub-Registration District, Tamil Nadu which are purchased by the present Applicants vide seven</p>	<p>Senthil Agrofarm Private Limited</p> <p>(Advocate-on-Record:- Raghunath Sethupathy B)</p>

		separate sale deeds executed in favour of the present Applicant	
7.	a. 19983 of 2019 (Application for impleadment)	Grant permission to the Applicants to be impleaded as party Respondents in the instant appeal.	Dinesh Kumar, Krishna and Rajwanti (Advocate-on-Record:- Joel)
	b. 19986 of 2019 (Application seeking exemption from filing official translation of annexures)	Exemption from filing official translation of annexures	
8.	a. 147816 of 2019 (Application for impleadment)	Grant permission to the Applicants to be implead as a party respondent in the instant appeal	Sudesh Yadav (Advocate-on-Record:- Joel)
	b. 147819 (Application seeking directions)	Release the properties as detailed out in the application from attachment	
9.	a. 49203 of 2022 (Application for intervention)	Allow the Applicant to intervene in the matter	Zoho Corporation Pvt. Ltd. (Advocate-on-Record:- Arjun Garg)
	b. 49205 of 2022 (Application for Directions)	Allow the present application with an appropriate order for delisting of the said property from the list of attached properties.	
	c. 12449 of 2025 (Application for Directions)	Allow the present application, setting aside the order passed by the Virk Committee	
		Direct the PACL Committee to exclude the concerned properties	
		Refer/transfer IA Nos. 49203 of 2022 and I.A.No. 49205 of 20222 filed by the Applicants to the Justice (Retd.) RM Lodha Committee in terms of order dated 08.08.2024 passed by the Court	

10.	a. 158545 of 2024 (Application for Directions)	Pass appropriate directions to set aside the order passed by the Virk Committee dated 22.02.2024, and to declare the title of the lands in question to the applicants.	Sanjay Bhardwaj & Rupesh Bhardwaj (Advocate-on-Record:- Ankit Yadav)
11.	a. 158550 of 2024 (Application for Directions) b. 158553 of 2024	Pass appropriate directions to set aside the Order dated 14.06.2023 passed by the Virk Committee and to declare the title of the land to the applicant.	Narendra Singh Thakur (Advocate-on-Record:- Ankit Yadav)
12.	a. 170317 of 2021 (Application for intervention)	Allow the present application for intervention by the Applicant.	Amun Solar Farms Limited
	b. 170318 of 2021 (Application for Directions)	Allow the present application and set aside the Impugned Order passed by the Virk Committee.	(Advocate-on-Record:- Syed Jafar Alam)
		Issue directions to relevant authorities to pass a “No Objection Certificate”	
		Issue directions to the Justice Lodha Committee and/or other relevant authority/department to delist the Property from the PACL Properties List	
13.	a. 50068 of 2018 (Application for Directions)	Set aside the order dated 24.01.2018 passed by R.S Virk	Madhu Sudhan (Advocate-on-Record:- Ashish Yadav)
	b. 50070 of 2018 (Application for stay of sale/auction/attachment of scheduled property)	Stay the sale/sale/sale of property measuring to an extent of 5 acres situated at Sanna, Amanikere Village, Kasaba Hobli, Karnataka	(Advocate-on-Record:- Priya Aristotle)
	c. 53400 of 2024 (Application for Directions)	Set aside the order dated 24.08.2023 passed by the Virk Committee	
	d. 53771 of 2024 (Application for	Stay the auction/sale/attachment etc., of the schedule property of Anneshawara village,	

	stay)	Kasaba Hobli, Karnataka;	
14.	a. 203511 of 2025 (Application for Directions)	Set aside the order passed by the Virk Committee	Bhagyashree Buildtech Pvt. Ltd. (Advocate-on-Record:- Anu Shrivastava)
		Set aside the order passed by the Lodha Committee	
		Direct that the applicants properties cannot be auctioned	
		Restrain the Lodha Committee from issuing any sale certificates for the concerned property. Direct interim status quo.	
15.	a. 35796 of 2021 (Application for impleadment)	Permit the Applicant to be impleaded as a party Respondent	K.N. Balaji (Advocate-on-Record:- Madhusmita Bora)
	b. 35800 of 2021 (Application for Directions)	a) Allow the present application; and b) Set aside the order dated 03/12/2020 in File No. 742 MR Nos. 11808-16 to 11810-16 on the file of Shri. R.S. Virk, District Judge (Retd.) and uphold the objection of the Applicant in respect of the property owned by the Applicant and order removal of the properties from the auction list.	
	c. 85496 of 2021 (Application for permission to file addl. documents)		
d. 85496 of 2021 in I.A. 35800 of 2021 (Application for permission to file additional documents)	Permit the Applicant to produce Annexure A-1 to A-14 as additional documents		
16.	a. 189566 of 2025 (Application for Intervention)	Allow the present Application and permit the Applicant to intervene	Mohit Aggarwal & Ors. (Advocate-on-Record:- Abhay Pratap Singh)
	b. 189575 of 2025 (Application for Directions)	Set aside the recommendations contained in the order dated 05.02.2020 and order dated 24.12.2020 and direct the Nodal officer of the Committee to provide all pleadings and documents filed before Sh. R.S. Virk in File No. 695 and File No. 749.	

	c. 189576 of 2025 (Application for Exemption from filing original translation from the documents)	Further to grant interim stay of auction of the lands purchased by the applicant i.e. the Property in Question.	
		As mentioned in the application.	
17.	a. 72161 of 2021 (Applications for Directions)	Set aside the recommendations contained in the order dated 05.11.2020 and order Dated 29.12.2020 and grant an interim stay on the auction of the lands purchased by the Applicant	N.Ravichandran (Advocate-on-Record:- M/s. KSN & Co.)
18.	a. 106459 of 2023 (Application for Intervention)	Allow the present Application and permit the Applicant to intervene	Suvarnabhoomi Enterprises Pvt. Ltd
	b. 106463 of 2023 (Application for Directions)	Set aside the “Recommendation” vide Order dated 03.03.2023 passed by the Ld. District Judge; Pass an Order granting ad-interim Stay of the auction of the lands of an extent of 16 Acres and 68 cents	(Advocate-on-Record:- Sujoy Chatterjee)
19.	a. 108477 of 2023 (Application for Intervention)	Allow the present Application and permit the Applicant to intervene	Christy Quality Foods Pvt. Ltd.
	b. 108478 of 2023 (Application for Directions)	Set aside the “Recommendation” vide Order dated 02.03.2023 passed by the Ld. District Judge (Retd.) in File No. 1012; Pass an Order granting ad-interim Stay of the auction of the lands of an extent of 58 Acres and 95 cents	(Advocate-on-Record:- Sujoy Chatterjee)
20.	a. 112246 of 2023 (Application for Intervention)	Allow the present Application and permit the Applicant to intervene.	Bloom Cuisines Pvt. Ltd.
	b. 112247 of 2023 (Application for Directions)	Set aside the “Recommendation” vide Order dated 02.03.2023 passed by the Ld. District Judge (Retd.) in File No. 1014;	(Advocate-on-Record:- Sujoy Chatterjee)
		Pass an Order granting ad-interim Stay of the auction of the lands of an extent of 16 Acres and 68 cents	

21.	a. 112361 of 2023 (Application for Intervention)	Allow the present Application and permit the Applicant to intervene	Christy Foods Pvt. Ltd
	b. 112362 of 2023 (Application for Directions)	Set aside the “Recommendation” vide Order dated 03.03.2023 passed by the Ld. District Judge (Retd.) in File No. 1009. Pass an Order granting ad-interim Stay of the auction of the lands of an extent of 38 Acres and 63 1/2 cents.	(Advocate-on-Record:- Sujoy Chatterjee)
22.	a. 112368 of 2023 (Application for Intervention)	Allow the present Application and permit the Applicant to intervene.	Tryme Tech Solutions Pvt. Ltd.
	b. 112369 of 2023 (Application for Directions)	Set aside the “Recommendation” vide Order dated 03.03.2023 passed by the Ld. District Judge (Retd.) in File No. 1015;	(Advocate-on-Record:- Sujoy Chatterjee)
		Pass an Order granting ad-interim Stay of the auction of the lands of the Applicant/Objector of an extent of 5 acres.	
23.	a. 112376 of 2023 (Application for Intervention)	Allow the present Application and permit the Applicant to intervene.	Fair Deal Ventures Pvt. Ltd
	b. 112378 of 2023 (Application for Directions)	Set aside the “Recommendation” vide Order dated 02.03.2023 passed by the Ld. District Judge (Retd.) in File No. 1010;	(Advocate-on-Record:- Sujoy Chatterjee)
		Pass an Order granting ad-interim Stay of the auction of the lands of the Applicant/Objector of an extent of 43 Acres and 69 1/2 cents	
24.	a. 112381 of 2023 (Application for Intervention)	Allow the present Application and permit the Applicant to intervene.	Literacy Framework Pvt. Ltd
	b. 112383 of 2023 (Application for Directions)	Set aside the “Recommendation” vide Order dated 03.03.2023 passed by the Ld. District Judge (Retd.) in File No. 1007;	(Advocate-on-Record:- Sujoy Chatterjee)
		Pass an Order granting ad-interim Stay of the auction of the lands of the Applicant/Objector of an extent of 47 Acres and 88 cents	
25.	a. 118862 of 2025 (Application for Intervention)	Allow the present application for intervention by the Applicant.	M/s Sunsole Solar Private Limited.

	Intervention)		(Advocate-on-Record:- Trilegal)
	b. 118863 of 2025 (Application for Directions)	Application seeking directions against the recommendation dated 29 February 2024 in Objection Petition No. 1249 and the recommendation dated 31 July 2023 in Petition No. 1028, issued by Hon'ble Shri R.S. Virk, District Judge (Retd.)]	
		118864 of 2025 (Application seeking exemption from filing official translated copy of the documents)	
		As mentioned in the application.	
26.	a. 118923 of 2025 (Application seeking Intervention)	Allow the present application for intervention by the Applicant.	Sunstreet Solar Private Limited (Advocate-on-Record:- Trilegal)
	b. 118926 of 2025 (Application for Directions)	Application seeking directions against the recommendation dated 29 February 2024 in Objection Petition No. 1231 and the recommendation dated 31 July 2023 in Petition No. 1028, issued by Hon'ble Shri R.S. Virk, District Judge (Retd.)]	
	c. 118928 of 2025 (Application seeking exemption from filing official translated copy of the documents)	As mentioned in the application.	
27.	a. 124496 of 2020 (Application for Directions)	Allow present application with an appropriate order setting aside the order passed by Judge Virk so that land in question be removed from attached properties.	Arun Sharma (Advocate-on-Record:- Manu Jetley)
28.	a. 127826 of 2025 (Application for Intervention)	Allow the present application for intervention by the Applicant.	M/s CSE Solar Sunpark Tamil Nadu Private Limited
	b. 127829 of 2025 (Application for	Application seeking directions against the recommendation dated 29 February 2024 in	

	Directions)	Objection Petition No. 1232 and the recommendation dated 31 July 2023 in Petition No. 1028, issued by Hon'ble Shri R.S. Virk, District Judge (Retd.)]	(Advocate-on-Record:- Trilegal)
	c. 127831 of 2025 (Application seeking exemption from filing official translated copy of the documents)	As mentioned in the application.	
29.	a. 128010 of 2025 (Application for Intervention)	Allow the present application for intervention by the Applicant.	Gokul S/o Selvaraj
	b. 128011 of 2025 (Application for Directions)	Application seeking directions against the recommendation dated 29 February 2024 in Objection Petition No. 1248 and the recommendation dated 31 July 2023 in Petition No. 1028, issued by Hon'ble Shri R.S. Virk, District Judge (Retd.)]	(Advocate-on-Record:- Trilegal)
	c. 128012 of 2025 (Application seeking exemption from filing official translated copy of the documents)	As mentioned in the application.	
30.	a. 145323 of 2025 (Application for Intervention)	Allow the present application for intervention by the Applicant	M/s Zonrenew Solar Private Limited
	b. 145324 of 2025 (Application for Directions)	Application seeking directions against the recommendation dated 29 February 2024 in Objection Petition No. 1247 and the recommendation dated 31 July 2023 in Petition No. 1028, issued by Hon'ble Shri	(Advocate-on-Record:-Trilegal)

		R.S. Virk, District Judge (Retd.)]	
	c. 1453325 of 2025 (Application for Exemption)	Application seeking exemption from filing the official translated copy of the documents	
31.	a. 195264 of 2022 (Application for intervention)	Permit the applicant to intervene in the matter with regard to order passed by Mr. Virk	Mr. Ravindra Shrivastava
	b. 195260 of 2022 (Application for Directions)	<p>(a) Allow the present application with an appropriate order setting aside the order dated 31.11.2021 passed by Sh. R.S Virk Judge (Retd.) in File No. 864 having MR No. 5479/16.</p> <p>(b) Direct Pearl Infra Project Ltd. for completion of registration formalities and execution of transfer/sale deed in favour of the Applicant with respect to residential flat situated at H- 102, Pearl Gateway Towers, Plot No. 8A, Block-D, Sector-44, Noida, Dist. Gautam Budh Nagar (Uttar Pradesh).</p> <p>(c) Authorize a signatory on behalf of the Company to sign the said Transfer Deed, present and admit registration thereof with the jurisdictional Sub Registrar of Assurances and sign and execute all necessary application, deeds and documents with New Okhla Industrial Development Authority for execution and registration for the said Transfer Deed.</p> <p>(d) Allow the present application with an appropriate order for delisting of the said property from the list of properties attached by the committee for auction.</p>	(Advocate-on-Record:- Arjun Garg)

32.	a. 211365 of 2023 (Application for Directions)	Allow the present application and set aside order of Mr. RS Virk. Direct that properties of the Applicant be deleted and removed from the encumbrance register	M/s. Shubh Realty South Private Limited (Advocate-on-Record:-Asmita Singh)
33.	a. 224755 of 2023 (Application for directions)	a) To set aside the order passed by Mr Virk, and to declare the 21.11 acres were proportionately divided between the three of the legal heirs. b) Pass appropriate order followed by the Lodha Committee to exclude the properties admeasuring about 21.11 acres from the list of properties allegedly owned by PACL Ltd.	N. Abdulrahim (Advocate-on-Record:-Raghunatha Sethupathy B)
34.	a. 133366 of 2020 (Application for Impleadment) b. 133442 of 2020 (Application for Directions)	Permit the Applicant to be impleaded as a Party Respondent in the aforementioned Civil Appeal. Seeks an order directing SEBI to delist their property from the auction notice and to stay/confirm the stay on their property's auction, challenging Mr. Virk's order that dismissed their objections.	Tube Investments of India Ltd. (Advocate-on-Record:-Dhananjay Baijal)
35.	a. 43457 of 2021 (Application for Impleadment) b. 43459 of 2021 (Application for Directions)	Implead the applicants as party Respondent in the Civil Appeal mentioned above. Stay the auction of the land of Applicants as per Order/recommendations dated 05.09.2019 of Hon'ble Shri R.S. Virk, District Judge (Retd.) in the matter of PACL Ltd. in File No. 668 ; and set aside the Order/ recommendations dated 05.09.2019 of Hon'ble Shri R.S. Virk, District Judge (Retd.) in the matter of PACL Ltd. in File No. 668 and also the attachment Order(s) pertaining to the	Laxman Singh, Smt. Leela Pokhriyal, Bijendra Singh, Himmat Singh Rana, Smt. Rakhi, Sh. Prem Singh, Smt. Kalpeshwari Navani. (Advocate-on-Record:- Swetank Shantanu)

		properties belonging to the Applicants/Objectors and release their respective properties with construction, if any, therein, in favour of the Applicants/Objectors respectively	
36.	a. 48787 of 2021 (Application for Impleadment)	Implead the applicants as party Respondent in the Civil Appeal mentioned above.	Sh. Vinod Kumar Goel, Digambar Singh Chauhan, Smt. Sarwati Devi Nautiyal. (Advocate-on-Record:- Swetank Shantanu)
	b. 48796 of 2021 (Application for Directions)	Stay the auction of the land of Applicants as per R.S. Virk, District Judge (Retd.) in the matter of PACL Ltd. in File No. 669; and set aside the Order/ recommendations dated 05.09.2019 of Hon'ble Shri R.S. Virk, District Judge (Retd.) in the matter of PACL Ltd. in File No. 669 and also the attachment Order(s) pertaining to the properties belonging to the Applicants/Objectors and release their respective properties with construction, if any, therein, in favour of the Applicants/Objectors respectively	
37.	a. I.A. Number Not Mentioned (Application for Impleadment)	Allow the present application and implead the Applicant, Santosh Hanumantrao Kadam, as a party petitioner in the above Civil Appeal.	Santosh Hanumantrao Kadam (Advocate-on-Record:- Amol B. Karande)
		Direct the delisting of the property Gat No. 421 from the list of attached PACL properties and quash the order dated 23.03.2018 of the Virk Committee qua the said property	
38.	a. 25883 of 2024 (Application for Intervention)	Allow the present Application and permit the applicant to intervene in the present proceedings in the civil appeal.	KMK Developers (Advocate-on-Record:- Garima
	b. 224363 of 2024 (Application for	Directions for Shri R.S. Virk to rectify the Report dated 3.8.2024 by	

	Directions)	removing/deleting their objection petitions from Annexure-A. They also seek direction for the Justice (Retd.) R.M. Lodha Committee to treat their objection petitions separately and distinctly from the other petitions listed in Annexure-A.	Jain)
	c. 25887 of 2024 (Application for Directions)	Set aside Mr Virk's order, grant an ad-interim ex parte stay of the order and of the auction concerning subject lands, issue appropriate instructions to SEBI to release properties from the PACL auction list and issue NOC wrt the subject property.	
39.	a. 72774 of 2024 (Application for Impleadment)	To permit the applicant to be impleaded as a party respondent in the Civil Appeal.	S. Jayakumar
	b. 72775 of 2024 (Application for Directions)	A) Set aside the order dated 14.7.2023 passed by Shri R. S.Virk, District Judge (Retd.) in File Nos. 1049; B) Direct the appropriate authorities to release the Survey number 559/18 in Unnankulam village, Nanguneri Tehsil, Tirunelveli District, Tamil Nadu, from the auction list of PACL properties in Tamil Nadu, released by Hon'ble Supreme court. C) Not to create third party rights in respect of the applicants schedule properties as mentioned in File Nos. 1049	(Advocate-on-Record:- Vijay Kumar)
40.	a. I.A. Number not mentioned (Application for Intervention)	Allow the Applicants to intervene in Civil Appeal	Vishal Thakur & Anr.
	b. 60237 of 2024 (Application for ex-parte stay)	Stay on the order passed by Mr. Virk in and a stay on auction/sale of subject properties until their intervention application is decided.	(Advocate-on-Record:-Parveen Kumar)
	c.60237 of 2024	Allow the present application for placing on	

	(Application for permission to file additional documents)	record additional documents A5-A11.	
41.	a. IA Number not mentioned (Application for Impleadment)	Allow the applicants to be impleaded as party respondents.	Nathulal Agarwal
	b. IA Number not mentioned (Application for Directions)	Set aside the order dated 24.10.2014 passed by Naib Tehsildar Bamori to make entry of non-transferrable property.	
		Direct the Revenue land Record to remove the entry of non-transferrable from the land records.	
42.	a. 80826 of 2018 (Application for Directions)	Direct the Respondent to de-list the subject property being bearing plot no. 28, Sector 10, Dwarka, New Delhi from the list of properties as one of the PACL's properties attached by the Hon'ble Mr. Justice R.M. Lodha Committee for sale;	Mohit Paul
43.	a. 8663 of 2018 (Application for Directions)	a. Direct the registration authorities to register the further sale made by the applicant, or b. Direct the CBI to issue NOC in favour of the applicant which could be presented by him before the registration authorities so that there is no hindrance in dealing with the same; and c. Direct the Hon'ble Committee to return the original title deeds of the property which are deposited by the CBI with the committee who is now the recorded owner of the property.	Christi Jain
44.	a. 8666 of 2018 (Application for Directions)	a. Direct the registration authorities to register the further sale made by the applicant, or b. Direct the CBI to issue NOC in favour of	Christi Jain

		<p>the applicant which could be presented by him before the registration authorities so that there is no hindrance in dealing with the same; and</p> <p>c. Direct the Hon'ble Committee to return the original title deeds of the property which are deposited by the CBI with the committee who is now the recorded owner of the property.</p>	
45.	a. 107605 of 2019 (Application for Clarification/Direct ions)	<p>a. To stay the order dared 9.10.2019 passed in RP vide file no. 548 for review of order dated 21.02.2018 in file no 377 passed by Shri R.S Virk</p> <p>b. To release the land of applicants i.e. Khasra No(s) 821(2-12)822 (4-0) 823 (4-0) 824 (5-2) attached vide M.R No. 24961/16 by the Lodha Committee from the auction proceedings.</p>	Ajay Kumar Singh
46.	a. 151743 of 2019 (Application for Directions)	Objections to order of Shri R.S. Virk, District Judge (Retd.), dated 22.03.2018.	Atishi Dipankar
47.	a. 151745 of 2019 (Application for Directions) b. 151756 of 2019	<p>a) Set aside order dated 22.10.2018 passed in claim petitions file No. 576 and order dated 27.02.2019, passed in the Review Petition File No. 629 by the Committee appointed by SEBI.</p> <p>b) Direct the Respondent SEBI to delist the property of the Applicant Company as detailed in para 9 above, from the auction list published by the Respondent.</p>	Atishi Dipankar
48.	a. 147819 of 2019 (Application Exemption from filing official translation)	Objections to order dated 21.03.2018 passed by Shri R.S. Virk, District Judge, (Retd.).	Joel
49.	a. 19984 of 2019	Objections to common order dated	Joel

	(Application for Directions)	15.10.2018 passed by Shri R.S. Virk, District Judge, (Retd.).	
50.	66425 of 2019 (Application for intervention)	Grant Ad-Interim ex-parte stay of operation of the order 09.10.2018 passed in Review Petition Vide File No.548 for review of order dated 21.02.2018 in File No. 377 passed by Shri. R.S. Virk, District Judge (Retd.) appointed to hear objections/ representations in the matter of PACL Ltd.by Justice (Retd.) R.M Lodha committee (In the matter of PACL. Ltd) constituted by SEBI in terms of order dated 02.02.2016 by this Hon'ble Court, whereby the Ld. Lodha Committee dismissed the review petition by the applicants/intervenors.	Ajay Kumar Singh
51.	a. 27507 of 2021 b. 27531 of 2021 (Application for impleadment) c. 27538 of 2021 (Application seeking stay)	Setting aside of recommendations/ order dated 20.01.2021 passed by Shri R.S. Virk, District Judge (Retd.) in File No.802	Surjendu Sankar Das
52.	a. 3929 of 2021 b.3931 of 2021 (Application seeking exemption from filing Original Translation)	(a) Allow the Applicants No.1 to 18 to intervene in the captioned matter; (b) Set aside the final (b) Set aside the final impugned order dated 16.11.2020 passed by the Learned Commission to the extent it fails to uphold the title and ownership of the Applicants to the 13 flats and direct the deletion of said Flats from the list of properties proposed to be auctioned vide notice dated 06.02.2020; and (c) In the meanwhile, till the present	Soayib Qureshi

		application is decided stay the auction of said flat.	
53.	a. 42490 of 2020	Allow this Application filed against order/recommendation dated 23.12.2019 as passed in M.R. No. 20198/16 by R.S. Virk District Judge and set aside the impugned order/recommendations and so also the attachment order pertaining to the property belonging to the Applicant under attachment M.R. No. 20198/16, and release the property with construction therein.	Anis Ahmed Khan
54.	a. 72158 of 2021	a) Set aside the 'recommendation' contained in the order dated 03.09.2020 passed by Sh. R.S. Virk, District Judge (Retd.) in File Nos. 700 and the order dated 17.12.2020 passed by him in File No. 798; b) pass an order granting interim stay of auction of the land of an extent of 1.01 acres comprised in New Resurvey No. 82/3A (as per Patta No.1163) situate at No.38, Samanatham Village, Madurai South Taluk, Madurai District, Tamil Nadu.	KSN & Co.
55.	a. 36898 of 2021	a) Allow the Application and set-aside the order dated 26.11.2020 passed by Shri R.S. Virk, Ld. District Judge (Retd.) in the matter of PACL Ltd. in File No. 751. b) Allow the application and set aside the order dated 25.01.2021 passed by Shri R.S. Virk, Ld. District Judge (Retd.) in the matter of PACL Ltd. in File No.828. c) Allow the application and issue directions to the Hon'ble Justice (Retd.) R.M. Lodha Committee to remove the LINK/ Old Documents of the properties mentioned in para No. 12 hereinabove from	Farhat Jahan Rehmani

		the list of properties recommended for Auction by the Committee.	
56.	87577 of 2021	(a) Set aside the recommendation made by Shri R S Virk vide order dated 22.12.2020 by which the objection filed by the Applicants against the stay on execution of title deeds on their property (bearing Khasra No. 320/170, 328/197 and 329/258 having area 13.04 hectares in village Akadiyawala, Tehsil & District Bikaner, Rajasthan) was dismissed without taking into consideration the facts and established position of law; and (b) Issue no objection certificate qua the said properties to the Applicants	Mohini Priya
57.	a. 84559 of 2021 (Application for Directions) b. 84557 of 2021 (Application for intervention)	(a) Pass appropriate directions to the Hon'ble Mr. Justice R.M. Lodha Committee to exclude the property bearing M.R. No.4218-15 Site No.5AC712, Block No.1, Henmur, Banaswadi Road Exclusion, Bengaluru from the list of PACL which are to be auctioned.	Pai Amit
58.	a. 66973 of 2018 (Application for Directions) Applicant - Vismaya Ventures India Pvt. Ltd.	a) Pass appropriate orders requesting Hon'ble Justice Lodha Committee to consider the prayer made application being file No. 146/8 and IA No. 132726/2017 and submit a report in terms of order dated passed by this Hon'ble court on 23.02.2018 in CA No. 13301 of 2015	Somiran Sharma
59.	a. 47351/2020 (Application for directions) b. 47346/2020 (Application for impleadment)	Pass an order staying the auction of the property comprised in survey No. 50/3A situated in Begur Hobli which is subject matter of Sale deed dated 20.04.2010 vide MR No. 250831/16 till the disposal of OS NO. 26334/2018 pending before the City Civil Court, Bangalore and RFA NO. 556/2011 and RFA CROB NO. 13/2011.	Hetu Arora Sethi

60.	a. 75741 of 2020 b. 75743 of 2020 (exemption from filing O.T.) c. 75745 of 2020 (exemption from filing affidavit)	Allow the application and direct the Respondents herein to delist the property of the Applicant, i.e. 74 Bighas and 16 biswas comprised of khasra no.789, situated at Village Khetasar in Tehsil Pokhran of District Jaisalmer, Rajasthan, shown and attached on www.auctionpacl.com by the Hon'ble Lodha Committee	Gp. Capt. Karan Singh Bhati
61.	a. 82617 of 2021 (Application for Directions) b. 27817 of 2021 (Application for intervention) c.82611 of 2021 (Application for permission to file additional documents) d.82613 of 2021 (Application for exemption from filing O.T.) e. 296397 of 2024 (Application for Discharge of AOR)	Set aside the Impugned order dated 14.10.2020 passed by Sh. R.S. Virk, Ld. District Judge (Retd.) and also the attachment order pertaining to the properties belonging to the Applicants under attachment in the corresponding MR Numbers and release the properties of the Applicants respectively in Khasra No. 479, 480, 484, 485 and Khasra No. 1/861 situated at village Bhainsara Tehsil Pokaran (presently Bhaniyana), District Jaisalmer, Rajasthan. Allow Discharge of Advocate-on-Record Sh. Arunava Mukherjee (AOR Code 2626) in IA No. 27817/2021, IA No.82611/2021, IA No. 82613/2021, IA No. 82617/2021, and IA No. 112168/2022 in Civil Appeal No. 13301 of 2015	Arunava Mukherjee
62.	a. 44407 of 2019 (Application for direction) b. 44406/2019 (Application for Impleadment) c. 69058/2024 (Application for early hearing)	Direct the Respondent – SEBI to delist the properties of the Applicant Society as detailed in para 5 above, from the auction list published by the Respondent.	Atishi Dipankar
63.	a. 157285 of 2021 (Application for	Allow this application and reject the order dated 23.12.2020 read with the Order dated	Kumar Mihir

	direction) b.157281 of 2021 (Application for impleadment) c. 131293 of 2022 (Application for permission to file additional documents on record)	27.08.2021 passed by Shri R.K. Virk, District Judge (retd) with respect to the Land of the Applicant measuring 2 acres and 19 guntas situated in Survey No.167/1 situated at Village Sanne Amanikere, Kasaba Hobil, Devanahalli Taluk, Mandya District, Karnataka. Issue suitable directions to Hon'ble Mr. Justice R.M. Lodha Committee to remove the Land of the Applicant measuring 2acres and 19 guntas situated in survey No.167/1 Situated at Village Sanne Amanikere, Kasaba Hobil, Devanahalli Taluk, Mandya District, Karnataka from the list of properties put on Auction	
64.	a. 115854 of 2021 b.115849 of 2021 (Application for Intervention)	(a) Pass appropriate directions to the Hon'ble Mr. Justice R.M. Lodha Committee to exclude the properties admeasuring Ac.5-05, 2-35 and 2.13 Guntas situated at Serial Nos.137, 100 & 136 respectively, Pipri Village, Mudhole Mandal, Nirmal District, Telangana from the list of PACL which are to be auctioned. (b) Pass appropriate directions to the Hon'ble Mr. Justice R.M. Lodha Committee and/or any other competent court to decide the right, interest and title of the Applicant herein over the properties admeasuring Ac5-05, 2-35 and 2.13 guntas situated at Serial Nos.137, 100 & 136 respectively, Pipri Village, Mudhole Mandal, Nirmal District, Telangana on the basis of registered sale deeds dated 08.05.2017 and 28.12.2017.	Jaikriti S. Jadega
65.	a. 142415 of 2021 (objection to the	(a) Allow the present application and set aside the impugned orders	Raj Kishor Choudhary

	order recommendation of the Hon'ble RS Virk Retd Judge in the matter of PACL Ltd)	/recommendations dated 08.09.2020 and 18.01.2021 in File No.712 titled as "Nimay Sadhukhan Vs. PACL Ltd." by the Hon'ble Shri R.S. Virk, District Judge (Retd.) in the matter of PACL Ltd. in the ends of justice.	
66.	a. 14163/2022 b. 35536/2022	Direct the C.B.I./Justice Lodha Committee or any other appropriate authority to release the documents pertaining to land situated in Khasra No. 53JH situated at Bhanwala, Panchwadun, Dehradun, Uttarakhand own and possessed by the Applicant and his brother.	Tungesh Applicant: Ashwani Kumar & Anr.
67.	a. 16307 of 2022 (Application seeking directions) b. 35537/2022 (Application seeking intervention)	Direct the CBI/Justice Lodha Committee or any other appropriate authority to release the documents pertaining to land situated in Khasra No. 119KA situated at Bhanwala, Vikas Nagar, Dehradun, Uttarakhand own and possessed by the purchaser.	Tungesh Applicant: Ms. Astha Parmar
68.	a. 29715 of 2022 b. 29716 of 2022 (Exemption from filing original translation) c. 29709 of 2022 (Application seeking impleadment) d. 29713 of 2022 (Application seeking exemption from filing original translation)	(a) Set aside the recommendations made in the order dated 27.09.2021. (b) Direct SEBI to remove the property in question to be auctioned. (c) Direct the SIT probing illegal transfers/transactions by PGF and PACL to drop the investigation with regards to the property in question from the list of properties.	Christi Jain
69.	a. 112168/2022	(a) Allow the present Application and remand back File Nos. 775 and 776 of the Applicants herein to Sh. R.S Virk, District	Arunava Mukherjee

		Judge (Retd), appointed under the Justice R.M. Lodha Committee, for reconsideration on the basis of recent discovery of the original sale deeds and having its custody/possession by the respective applicants i.e., Sh. Bhura Ram (File No. 776) and Sh. Ghewar Ram (File No. 775).	
70.	a. 131016 of 2022 (Application for directions) b. 131020 of 2022 c. 131035 of 2022	A) Direct and set aside the order dated 14.06.2022 passed by Shri R.S. Virk, District Judge (Retd.) in File Nos.888. B) Direct the appropriate authorities to release the Applicant's property from the list of properties attached in the matter of PACL Ltd. C) Not to create third party rights in respect of the Applicants schedule of properties included in File No.888.	M.A. Chinnasamy
71.	a. 142496 of 2022 b. 142494 of 2022 (Application for Intervention)	A) Allow the present application and pass an Order quashing/setting aside the impugned Order dated 24.04.2019 passed by Shri R.S Virk, District Judge, Retd. in File No. 612 (MR Nos. 5427/16 and 5470/16). B) Direct SEBI and PACL Ltd. to remove commercial plot/shop No.11, Block-BK, Sector-1, Noida, Gautam Budh Nagar, Uttar Pradesh from the auction list of SEBI/PACL Ltd.	Azmat Hayat Amanullah
72.	a. 148639 of 2022 (Application for directions) b. 148634 of 2022 (Application for impleadment)	A) Direct and set aside the order dated 12.07.2022 passed by Shri R.S. Virk, District Judge (Retd.) in File Nos.921 B) Direct the appropriate authorities to stay the auction of the house purchased by the Applicants bearing No.1132 bounded by on	M.A. Chinnasamy Applicant- S. Shailaja Bhaskar

		<p>East property No.1131, West by property No.1133, North by drain and south by Road, situated at 3rd stage, Gokulam, Devaraja Mohalla, Mysore.</p> <p>C) To release the applicant's property from the list of properties attached in the matter of PACL Ltd.</p> <p>D) Not to create third party rights in respect of the Applicant's schedule of properties included in File No.921</p>	
73.	<p>a. 96055 of 2022 b. 96056 of 2023 (Application seeking exemption from filing Original Translation) c. 96052 of 2022 (Application seeking impleadment)</p>	<p>(a) Set aside the order dated 06.05.2022 passed by Shri R.S.Virk, District Judge (Retd.) in File Nos. 896, 897, 898, 899, 900, 901, 902, 903, 904;</p> <p>(b) Direct the appropriate authorities to release the applicant's property from the list of properties attached in the matter of PACL ltd.</p> <p>(c) Not to create third party rights in respect of the applicants schedule properties as mentioned in File Nos. 896, 897, 898, 899, 900, 901, 902, 903, 904.</p>	<p>M.A. Chinnasamy</p>
74.	<p>a. 2937 of 2023 b. 2923 of 2023 c. 2940 of 2023</p>	<p>(a) Set aside the order dated 28.10.2022 passed by Shri R.S. Virk, District Judge (Retd.) in File Nos.924, 925, 926, 929.</p> <p>(b) Direct the appropriate authorities to release the applicant's property from the list of properties attached in the matter of PACL Ltd.;</p> <p>(c) Not to create third party rights in respect</p>	<p>M.A. Chinnasamy</p>

		of the Applicants schedule properties as mentioned in File Nos.924, 925, 926, 929.	
75.	a. 65113 of 2023 b. 65105 of 2023 c. 65115 of 2023	(a) Set aside the order dated 08.07.2022 passed by Shri R.S.Virk, District Judge (Retd.) in File No. 908 (b) Direct the appropriate authorities to release the applicant's property from the list of properties attached in the matter of PACL Ltd. (c) Not to auction and create any third party rights in respect of the subject properties as mentioned in File No.908.	M.A. Chinnasamy
76.	a. 116190 of 2023 (Application for directions) b. 116188 of 2023	(a) Set aside the Order dated 12.08.22 passed by Ld. Shri R.S. Virk, District Judge (Retd.) in File No. 919 on 28.02.2022. (b) Direct the Respondent No.1 to remove the land belonging to Applicants in Mukkuttamalai Village, Sankarankavil Taluk, Tirunelveli District, Tamil Nadu, purchased via Sale Deeds No. 2210/15, 2211/15, 2212/15 & 2213/15 on 27.03.15 from the list of properties of PACL as listed on its website. (c) Confirm the title of the Applicants to the subject lands purchased via Sale Deeds No. 2210/15, 2211/15, 2212/15 & 2213/15 on 27.03.15 in Mukkuttamalai Village, Sankarankavil Taluk, Tirunelveli District, Tamil Nadu and put the Applicants back into possession of the same.	Krishnamohan K.
77.	a. 211365 of 2023	(a) Allow the present application and set aside order dated 31.07.2023 of Mr. RS Virk, District Judge (Retd.) in Objection Petition	Asmita Singh

		<p>No.1028.</p> <p>(b) Direct that properties of the Applicant as mentioned in Para.3 of the order dated 31.07.2023 of Mr. RS Virk, District Judge (Retd.) in Objection Petition No.1028 be deleted and removed from the encumbrance register maintained by the Committee;</p>	
78.	<p>a. 224709 of 2023</p> <p>b. 224710 of 2023 (Application seeking exemption from original translation)</p> <p>c. 101491 of 2024 (Application for amendment of IA)</p>	<p>(i) Allow the present Application and stay the auction of the land of Applicant as per Order/recommendations dated 09.02.2023 of Hon'ble Shri R.S. Virk, District Judge (Retd.) in the matter of PACL Ltd. in File No.993;</p> <p>(ii) SET ASIDE the Order/recommendations dated 09.02.2023 of Shri R.S. Virk, District Judge (Retd.) in the matter of PACL Ltd. in File No. 993 and also the attachment Order(s) pertaining to the properties belonging to the Applicant/Objector and release the House No 1118, Sector 70, SAS Nagar Mohali, Punjab along with construction, there upon, in favour of the Applicant/Objector</p>	Tina Garg
79.	<p>a. 118 of 2024</p> <p>b. 117 of 2024 (Application for intervention)</p> <p>c. 119 of 2024 (Application for exemption from filing original translation)</p> <p>d. 122 of 2024 (Application for</p>	<p>(a) pass appropriate orders/directions setting aside the common order dated 29.09.2023 in File No.1061 passed by the Committee headed by Sh. R.S. Virk to the extent it relates to the Applicant;</p> <p>(b) pass appropriate orders/directions releasing and delisting the Applicant's property bearing Plot No.C1-59, Nishant Bagh Colony, Nishant Bagh, Patiala, Punjab from the attachment order/ notice</p>	S. Ramamani

	additional documents)	dated 07.09.2021 passed by the Dy. Commissioner, Patiala, Punjab. (c) pass orders/ directions staying the operation of the said order /notice dated 07.09.2021 passed by the Dy. Commissioner, Patiala, Punjab to the extent it includes plot No.C1-59, Nishant Bagh, Patiala, Punjab, during the pendency of the present Application.	
80.	a. 316 of 2024 b. 319 of 2024 (Application for exemption from filing original translation) c. 315 of 2024 (Application seeking intervention) d. 318 of 2024 (Application for additional documents)	a) pass appropriate orders/directions setting aside the common order dated 29.09.2023 in File No.1061 passed by the Committee headed by Sh. R.S. Virk to the extent it relates to the present Applicants; b) pass appropriate orders/directions releasing and de-listing the property bearing Plot No. B1-4, Nishant Bagh Colony, Nishant Bagh, Patiala, Punjab belonging to the Applicants from the attachment order/2 notice dated 07.09.2021 passed by Deputy Commissioner, Patiala, Punjab; c) pass orders/directions staying the operation of the said order /notice dated 07.09.2021 passed by the Deputy Commissioner, Patiala, Punjab to the extent it includes Plot No. B1-4, Nishant Bagh Colony, Nishant Bagh, Patiala, Punjab, during the pendency of the present application.	S. Ramamani
81.	a. 1481/2024 (Application for directions)	a. Quash the recommendation cum-order dated 29.09.2023 passed by Sh. R.S. Virk District Judge (Retd.), passed in File nos. 1059, 1060, 1061/2022;	Amarjit Singh Bedi

		<p>b. Direct Release of properties, as mentioned and registered in favour of the Applicants (detailed supra), situated at Nishant Bagh, Village – Daun Kalan and Rurki, Tehsil & District Patiala, Punjab of the Applicants from the order of attachment and in the cases where properties are not registered to issue orders to Dhillon Properties Pvt. Ltd and M/s Dhillon Empires Pvt. Ltd to register the sold plots in the favour of Applicants where full payment has been made and NOC has been issued by Dhillon Properties Pvt. Ltd and Dhillon Empires Pvt. Ltd to the Applicants, with the Registrar/Sub-Registrar Patiala, Punjab and/or any other competent authority(ies).</p>	
82.	<p>a. 8399 of 2024 b. 8397 of 2024 c. 38389 of 2024 d. 38391 of 2024 (Application for additional documents)</p>	<p>(a) Set aside the order dated 08.12.2023 passed by Shri R.S. Virk, District Judge (Retd.) in File No.1165; (b) Pass an Order releasing the properties of the Objector/Applicant situated in 37 survey numbers in Niaravi Pudhupatti Village and Arungulam village in Thoothukudi District, Tamil Nadu State, mentioned in the following Schedule, from encumbrance/ attachment (c) Pass an ad-interim stay of the operation of the Order dated 08.12.2023 passed by Shri. R.S. Virk, District Judge (Retd.) in File No. 1165</p>	<p>C.K. Sasi Applicant- Ishka Renewable Farms Private Limited</p>
83.	<p>a. 43892 of 2024 (Application for directions)</p>	<p>(a) Direct the Respondents to remove the scheduled properties from the attachment in M.R. No.10400-18 made by the PACL</p>	<p>Rakesh K. Sharma</p>

	b. 43893 of 2024 (Application for exemption from original translation)	Committee, and in alternative Permit the Petitioner to pay 100% of the sale deed value to the Respondents, in order to remove the above schedule property from the attachment.	
84.	a. 77176 of 2024 b. 77248 of 2024 (Application for impleadment)	<p>a. Set aside the Order dated 29.12.2023 passed by Shri R. S. Virk, District Judge (Retd.) in File No.1187 rejecting the objections of the Applicant;</p> <p>b. Release the property situated at Flat No. 1302, Shivshakti Apartment, No.- A-24, Sundervan Complex, Shastri Nagar, Lokhandwala Road, Municipal Ward K, Andheri (W), Mumbai-400 053 from the list of PACL properties available for auction;</p> <p>c. Allow the Applicant to pursue the legal remedies as may be available for recovery of the loan amounts granted to Mr. Amit Kanungo, Mrs. Usha Kanungo and Vyva Apparels (India) Private Limited</p> <p>d. Allow the Applicant to pursue the legal remedies with respect to the mortgaged property situated at Flat No. 1302, Shivshakti Apartment, No.-A-24 Sundervan Complex, Shastri Nagar, Lokhandwala Road, Municipal Ward K, Andheri (W), Mumbai-400053.</p>	<p>Applicant- Omkara Assets Reconstruction Pvt. Ltd.</p> <p>Smriti Churiwal</p>
85.	a. 46431 of 2022 b. 46435/2022 (Application for impleadment) 46437 of 2022 47786/2022, 47788/2022,	<p>(a) Reject the report of Shri R.S. Virk dated 06.01.2022 and exclude these two properties from the list of properties owned by PACL Ltd. and liable for sale.</p> <p>(a) Reject the report of Shri R.S. Virk dated 14.07.2023 and exclude the land in S.</p>	<p>M.P. Parthiban</p>

	<p>47789/2022, 47790/2022, 77564/2024, 77566/2024 92816/2024 (Application for Directions) With 92946/2024, 92949/2024, 92998/2024, 92999/2024, 93013/2024, 93015/2024, 93022/2024, 93031/2024, 93096/2024, 93177/2024, 93210/2024, 93297/2024, 93298/2024, 93318/2024, 93388/2024, 93390/2024, 93403/2024, 93407/2024, 93434/2024</p>	<p>No.517 measuring 3.35.50 Hectares at unnankulam Village, Nanguneri Taluk, Tirunelveli District, Tamil Nadu from the list of properties owned by PACL Ltd. and liable for sale</p> <p>(b) To direct and release the land in S. No.517 from the list of properties mentioned in the SEBI portal related to the present case.</p>	
86.	<p>a. 160745 of 2023 b. 160744 of 2023 (Application for impleadment) c. 160746 of 2023 (Application seeking exemption from filing original translation)</p>	<p>a. Allow the present application and set aside the Order dated 27.04.2023 passed by Justice Virk in File Number 1016;</p> <p>b. Remove the properties in question from the list of properties attached under the orders of the J. Lodha Committee and delist them from the online auction/website, and Direct that the bearing</p>	Shravanth Paruchuri

		Khata/Khasra/Survey Nos. 1/1B1, 1/1B21/1B3, 1/2, 1/1A1A, 1/1C purchased by the Applicant vide Sale Deed No. 2382 of 2018 and 1/IAIA purchased vide Sale Deed No.2383 of 2018 both dated 11.06.2018 having an area of 1 85.92 acres situated at village Jaminsenghalpadai, Taluk Vilathikulam District Thoothukkudi, Tamil Nadu; as the beneficiary and the rightful bonafide purchaser for value	
87.	a. 128046 of 2024 b. 128047 of 2024 c. 128045 of 2024	a) Direct and set-aside the Order dated 12.07.2022 passed by Shri. R.S. Virk, District Judge (Retd.) in File No. 1262 in respect of Sy. No. 255/2 (1.88.5 hectares); b) To affirm the Order dated 12.07.2022 passed by Shri. R.S. Virk, District Judge (Retd.) in File No. 1262 qua the Sy. Nos. 243/1 (0.29.0 hectares), & 248/3 (1.19.5 hectares); c) To release the Applicant's property from the list of properties attached in the matter of PACL Ltd. d) Not to create any third party rights in respect of the Applicant's schedule of properties described in Objection Petition File No.1262	M.A. Chinnasamy
88.	a. 65908 of 2024 b. 65819 of 2024 c. 65909 of 2024 d. 65910 of 2024	A) Order dated 02.12.2022 passed by the learned Shri R.S. Virk, District Judge (Retd.) in File No.970 (in connection with MR No.12801-16); B) direct the appropriate authorities to release the applicant's properties bearing Survey Nos.226/10, 226/2, 226/4A, 226/7,226/9,227/9, 229/3, 229/5, 231/1,	A. Lakshminarayan

		231/2C, 231/3C, 231/5C, 242/1 B', 242/2A and 240/1A3 situated at Mustakkurchi village, Kariyapatti Taluk, Virudhunagar District, Tamil Nadu from the list of properties attached in the matter of PACL Ltd.	
89.	a. 161495 of 2024 b. 161749 of 2024	A) To permit the Applicant namely Century Solar Projects Private Limited, Rep. through its Director D.P. Kumaresan, to be impleaded as party Respondent in the Civil Appeal No.13301 of 2015.	Ashok Kumar Gupta II
90.	a. 248565 of 2024 (Application for directions)	(a) Direct to the Respondents to release the Petitioner properties bearing Survey No.2/1, 2/3, 3/2a situated at Keelakankarangulam Village, Kariappati Taluk, Virudhunagar District Tamil Nadu and Survey No.119/1, 128 situated at Melakanjirangulam Village, Kariappati Taluk, Virudunagar District Tamil Nadu from the list of properties attached in the matter of PACL Ltd. Pass an order allowing the Applicant to be impleaded as party/ Petitioner in the above Civil Appeal No.13301 of 2015.	Narender Kumar Verma
91.	a. 334795 of 2025	(a) Pass appropriate directions setting aside the recommendations of Shri R.S. Virk Committee vide which the objections of the Applicant bearing File No. 1043 concerning MR Nos. 24662-16, 24663-16, 24664-16, 24666-16, 24619-16, 24625-16, 24626-16, 24627-16, 24628-16, 24629-16, 24630-16, 24631-16, 24632-16, 24633-16, 24634-16, 24635-16, 24636-16, 24637-16, 24638-16, 24639-16 & 24638-16 (b) Pass appropriate directions restraining the Justice R. M. Lodha Committee/ SEBI from issuing a sale certificate in favour of	Applicant- Sanchaya Land and Estate Pvt. Ltd Ashutosh Thakur , AOR

		the successful bidder, if any, with respect to the concerning MR Nos. 24662-16, 24663-16, 24664-16, 24666-16, 24619-16, 24625-16, 24626-16, 24627-16, 24628-16, 24629-16, 24630-16, 24631-16, 24632-16, 24633-16, 24634-16, 24635-16, 24636-16, 24637-16, 24638-16, 24639-16 & 24638-16	
92.	a. 2485465 of 2024	Direct the Respondents to release the Petitioner properties bearing survey no.2/1, 2/3, 3/2a situated at Keelankankarangulam village, Kariappati Taluk, Virudhunagar Tamil Nadu and survey no. 119/1 128 situated at Melakanjirangulam village, Kariapatti Taluk, Tamil Nadu from the list of properties attached the matter of PACL Ltd.	Navreet Dhindsa
93.	a. 249501 of 2025 (Application for directions) b. 249499 (Application for intervention) c. 249502 of 2025 (Application seeking exemption from filing original translation)	a. Quash and set aside the inclusion of the Applicant's properties, more particularly as stated in para 5 of this application herein, from the Tender Document for E-Auction Sale of properties of PACL Ltd. dated 08/08/2025, as the same do not belong to PACL Ltd. b. Declare that the Applicant is the sole and lawful owner of the above-mentioned properties and that the same are not liable to be attached, sold, or dealt with in any manner under Section 28A of the SEBI Act, 1992 or under any order of the Hon'ble Supreme Court in the PACL matter. c. Direct SEBI and the Justice (Retd.) R.M. Lodha Committee to forthwith remove the Applicant's properties from all auction notices, tender documents, and related sale proceedings, and ensure that no further steps are taken in respect of the said properties.	Harbani Shinh

		<p>d. Stay and restrain SEBI/Hon'ble R.M. Lodha Committee from proceeding with, confirming, or in any manner finalising the auction of the properties in pursuance to Tender Document No: JRMLC/KARN/CHAMR_1 dated 08.08.2025.</p> <p>e. Direct SEBI / Hon'ble R.M. Lodha Committee to maintain status quo ante in respect of title, possession, and alienation of the said properties, so as to prevent irreparable harm to the Applicant;</p> <p>f. Grant an opportunity of hearing to the Applicant before initiating or continuing with any proceedings affecting the Applicant's rights over the aforesaid properties;</p> <p>g. Restrain SEBI / Hon'ble R.M. Lodha Committee or any other authority from taking any action, including attachment, auction, or sale of the Applicant's property, without due consideration of the objections raised herein;</p> <p>h. Declare that deprivation of property without lawful authority violates Article 300A of the Constitution of India and that continuation of the auction process would amount to unconstitutional expropriation;</p>	
94.	295984 of 2025	Application for impleadment - By way of notifications dated 18.09.2025 and 24.10.2025, the Justice Lodha Committee has put up certain tranches of land for auction, including lands in the Woodsvile project, Anekal Taluk, Bangalore. The e-auction scheduled for 26.11.2025.	Maulshree Pathak, AOR
95.	203099 of 2025 and IA No. 203102	All the applicants are members of a single joint family of four real brothers, who had	Rakesh Mishra, AOR [Akshit

	of 2025	purchased an agricultural land, admeasuring 112 acres in the year 2004 in district- Ambala (Haryana), by selling their ancestral agricultural land admeasuring 35 acres, in the adjoining district Karnal (Haryana). Objections filed with the Committee seeking stay of auction of the properties, which are not PAQL.	Tyagi, Adv]
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**D. INTERLOCUTORY APPLICATIONS RELATING TO THE STATE OF
PUNJAB**

S.I. No.	I. A. No.	Directions Sought	Applicant details	AOR Name
1.	a. 150822 of 2023	Intervention	State of Punjab	Baani Khanna
	b. 108531 of 2023 (Application for Directions)	Direct GMADA to open a Designated Account in a Scheduled Bank and to collect balance amount from plot holders.		
2.	a. 80721 OF 2025 (Application for Directions)	Direct Justice (Retd.) R.M. Lodha Committee to duly consider the Claim dated 03.02.2025 filed by the Applicant Society pursuant to Orders dated 17.10.2024 and 12.12.2024 passed by the Court in the present matter.	Pinnacle Self Supporting Co-operative Welfare House Building Society Ltd.	Arjun Garg
	b. 111521 of 2025 (Application for Directions)	Decide IA No. 80721 of 2025 filed by the Applicant on its own merits in the peculiar facts and circumstances pertaining to the Applicant- the Pinnacle Cooperative Welfare House Building Society Limited, Mohali, and independent of the Report dated 19.04.2025 submitted by the Justice (Retd.) R.M. Lodha Committee		
3.	a. 105676 of 2019 (Application	Allow the applicant to be impleaded as party respondent	Pearl City Mohali Residents Welfare	Aviral Kashyap

	for Impleadment)	in Civil Appeal 13301 of 2015	Association (PCMRWA)	
	b. 83060 of 2024 (Application to file additional documents)	Allow Applicant to file Additional Documents A-1 to A-9		
	c. 149919 of 2025 (Application for intervention)			
	d. 105681 of 2019 (Application for Directions)	Directions to the Department of Housing and Urban Development, Punjab to complete development of Sectors 100 and 104, Mohali.		
4.	a. 24482 of 2018	Application for Intervention	Pearl Township Plot Holders Welfare Association	Aayushmaan Vatsyayana
	b. 24487 of 2018	Application to stay the auction initiated by SEBI and the Committee appointed by this Hon'ble Court with respect to the land at Bathinda being developed as Pearl's Township/City, Bathinda		
	c. 24485 of 2018	<p>i. Direct Punjab Urban Planning & Development Authority (PUDA), Mohali and Bhatinda, BDA and State of Punjab to produce all facts and records pertaining to Pearl's Township, Bathinda.</p> <p>ii. Direct these authorities to take over the project and carry out development and other works and maintenance of the Project, as well as execution and registration of Conveyance Deeds of in favour of allottees/members of the Association.</p> <p>iii. Direct the above authorities to examine the records of Pearl's Township, Bathinda, as furnished by the Company to the Hon'ble Committee, and to</p>		

		<p>coordinate with the applicant Association to verify allottees' claims and safeguard the Association's interests in accordance with law.</p> <p>iv. Direct SEBI and the Committee to exclude the land from list of action</p>		
	<p>d. 149875 of 2024</p>	<p>i. Direct the State Government of Punjab and / or the Bhatinda Development Authority to take over the project of Pearl's Township, Bathinda and complete the Internal development Works and carry out all works and functions necessary for development and maintenance of the Township including execution and registration of Conveyance Deeds of respective plots/flats in favour of the allottees/members of the applicant Association;</p> <p>ii. Direct the State Government of Punjab and / or the Bhatinda Development Authority to open a designated bank account in a scheduled bank and to collect balance amount from plot holders for carrying out internal development works of the Project;</p> <p>iii. Direct the Bhatinda Development Authority to call tenders for completion of Internal Development Works of the Project and to carry out development;</p> <p>iv. After completion of development works, direct Chief Administrator, Bhatinda Development Authority to issue Completion Certificate to Pearls Township Plot Holders Welfare Association;</p>		

		<p>v. After Completion Certificate is issued by Chief Administrator, Bhatinda Development Authority, permit the Pearls Township Plot Holders Welfare Association to apply and obtain Registration Certificate for this project from Real Estate Regulatory Authority, Punjab, if required;</p> <p>vi. Direct the Estate Officer, Bhatinda Development Authority to execute sale deeds approve Building Plans of plots and issue Completion Certificate of plots in favour of respective allottees.</p>		
5.	a. 114869 of 2025	<p>Application for Impleadment and directions.</p> <p>The Applicant was a bulk allottee, having been granted the plots in 2010 by PACL Ltd. for the sole purpose of construction and onward sale. Despite payment of over ₹4.34 crores and successful construction over the plots at an additional cost of ₹6.57 crores, the plots remain unregistered due to a subsequent freeze on PACL's accounts and judicial directions. The Lodha Committee has erroneously categorized the Applicant's plots under Category III eligible only for refund, completely disregarding the commercial nature of the transaction and the Applicant's substantial investment.</p> <p>1. Necessary Directions be passed in order to execute the sale deeds for the plots (classified under Category III) and register the same in the name of the Deponent after</p>	KLV Builders & Developers Pvt. Ltd.	Chritarth Palli

		<p>accepting the amount falling due from the Deponent.</p> <p>2. Pass necessary Directions to set aside the illegal classifications created by the Lodha Committee without due regard to the nature, purpose, and performance of the underlying transaction or testing the readiness and willingness of the allottees; and in the alternative.</p> <p>3. Set aside the recommendations for classifications by the Lodha Committee and consequently allow the Applicant to file objections to the Lodha Committee report in order to place the relevant facts on record for recategorization of the plots allotted to the Deponent.</p>		
6.	<p>a. IA No. 302374/2025</p> <p>b. IA No. 302375/2025</p>	<p>Application for Intervention</p> <p>Application for Directions (a) Direct the Hon'ble Justice (Retd.) R.M. Lodha Committee to consider and verify the Applicant's claim in respect of Plot No. B-1123, Sector 104, Mohali on the basis of his registered Sale Deed dated 01.08.2013, proof of full payment, possession records, loan/NOC documents, GMADA approvals, and PIPL's 2016 disclosure filed before the Lodha Committee (showing B-1123 as "sold") and to categorise the Applicant under Category-I in accordance with the Committee's criteria;</p>	Mr. Navdeep Kumar	Jyoti Mendiratta

		<p>(b) Direct inclusion of the Applicant's name and property details in the final verified database/list of Category-I owners for Mohali maintained as per the Lodha Committee Report dated 19.04.2025 under orders of this Hon'ble Court;</p> <p>(c) Direct SEBI to issue a No-Objection Certificate (NOC) recognising the Applicant's independent ownership, enabling mutation and updating of records with GMADA and other authorities;</p> <p>(d) Direct that the Applicant's plot shall not be treated as an attachable or saleable PACL asset pending such verification;</p>		
7.	287205/2025	Application for Impleadment filed seeking participation in sale of properties of PACL.	M/s. Nalwa Steel and Power Ltd.	Anshuman Srivastava
8.	113578/2025	Application for Impleadment – Applicants are purchasers allottees in project Pearl City Mohali- Sector 100 and 104, challenging the categorisation of the Lodha Committee based on the amount paid.	Devinder Pal Rupinder Kaur Paramjit Singh Brar Jiwan Kumar Bansal	Abhinav Ramkrishna
9.	a. 114957/2025 b. 115368/2025	<p>Application for Impleadment</p> <p>Application seeking directions-</p> <p>1. Allow the investors/allottees falling under Category III to make payment of the outstanding amounts pertaining to the units in the Project as per their respective agreements, and issue the Sale Certificate/NOC to the said investors/allottees, similarly to the investors/allottees falling under</p>	Pearls Investors Welfare Trust	V Maheshwari & Co.

		<p>Category II (i.e., 11 part payment of more than 50% is received through banking channels either before or after 02.02.2016);</p> <p>2. Consider the applications of the investors/allottees falling under Category IV after due verification of their documents, and allow the eligible allottees/investors to make payment of the outstanding amounts pertaining to the units in the Project as per their respective agreements, and issue the Sale Certificate/NOC to the said investors/allottees similar to the investors/allottees falling under Category II;</p> <p>3. Allow the allottees to submit their documents/applications who have purchased the plots in the Project, however, failed to submit their documents to the Auditors prior to the cut-off date (i.e., 10.02.2025) as per the Second Public Notice; and</p> <p>4. Waive off the condition to submit the undertaking to affirm that the said allottees/investors are not related to PACL and/or its Directors/Promoters/Agents/employees and/or with its group companies. Further, the order dated July 25, 2016 passed by this Hon'ble Court, should not be made applicable to the allottees of the units/plots in the Project, as a huge amount of the investors in the Project were associated with PACL or its related companies in the capacity of directors/employees or agents, who purchased the units through their own-hard earned money.</p>		
	a. 114959/2025	Application for Impleadment	Pearls Investors Welfare Trust	V Maheshwari & Co.

	b. 114963/2025	<p>Application seeking directions-</p> <ol style="list-style-type: none"> 1. Allow the investors/allottees falling under Category III to make payment of the outstanding amounts pertaining to the units in the Project as per their respective agreements, and issue the Sale Certificate/NOC to the said investors/allottees, similarly to the investors/allottees falling under Category II (i.e., part payment of more than 50% is received through banking channels either before or after 02.02.2016); 2. Consider the applications of the investors/allottees falling under Category IV after due verification of their documents, and allow the eligible allottees/investors to make payment of the outstanding amounts pertaining to the units in the Project as per their respective agreements, and issue the Sale Certificate/NOC to the said investors/allottees similar to the investors/allottees falling under Category II; 3. Allow the allottees to submit their documents/applications who have purchased the plots in the Project, however, failed to submit their documents to the Auditors prior to the cut-off date (i.e., 10.02.2025) as per the Second Public Notice; and 4. Waive off the condition to submit the undertaking to affirm that the said allottees/investors are not related to PACL and/or its Directors/Promoters/Agents/employees and/or with its group companies. Further, the order dated July 25, 2016 passed by this Hon'ble Court, should not be 		
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		made applicable to the allottees of the units/plots in the Project, as a huge amount of the investors in the Project were associated with PACL or its related companies in the capacity of directors/employees or agents, who purchased the units through their own-hard earned money.		
10.	<p>a. 262825 of 2025 (Application seeking intervention)</p> <p>b. 263558 of 2025</p>	<p>a) allow the present application for intervention and permit the Applicants to intervene in the above-captioned matter;</p> <p>b) Direct that the subject properties of the Applicants forming part of Category IV of the Lodha Committee Report and described in the present application, be excluded from the auction process recommended by the Hon'ble Justice (Retd.) R.M. Lodha Committee;</p> <p>c) permit the Applicants to make representations and place relevant documents before the Hon'ble Justice (Retd.) R.M. Lodha Committee and direct the Committee to examine and scrutinize the documentary evidence submitted by each allottee-applicant after granting them a fair and reasonable opportunity of hearing, and after due adjudication of their individual claims;</p>	Gurjeet Kaur & Ors.	MPS Legal
11.	<p>a. 263014 of 2025 (Application seeking intervention)</p> <p>b. 263572 of 2025</p>	<p>a) allow the present application for intervention and permit the Applicants to intervene in the above-captioned matter;</p> <p>b) Permit the Applicants to make representations and place relevant documents before the Hon'ble Justice (Retd.) R.M. Lodha Committee and direct the Committee to examine and scrutinize the documentary</p>	Sarvjeet Singh & Ors.	

		evidence submitted by each allottee-applicant after granting them a fair and reasonable opportunity of hearing, and after due adjudication of their individual claims.		
12.	a. 303835 of 2025 (Application seeking intervention) b. 303886 of 2025	a) Allow the present application for intervention and permit the Applicants to intervene b) Direct that the subject properties of the Applicants forming part of Category IV of the Lodha Committee Report and described in the present application, be excluded from the auction process recommended by the Hon'ble Justice (Retd.) R.M Lodha Committee. c) Permit the Applicants to make representations and place relevant documents before the Hon'ble Justice (Retd.) R.M Lodha Committee and direct the Committee to examine and scrutinize the documentary evidence submitted by each allottee-applicant after granting them a fair and reasonable opportunity of hearing, and after due adjudication of their individual claims.	Suraj Kaur & Ors.	MPS Legal
13.	a. 303932 of 2025 (Application seeking intervention) b. 303950 of 2025	a) allow the present application for intervention and permit the Applicants to intervene in the above-captioned matter; b) Direct that the subject properties of the Applicants forming part of Category IV of the Lodha Committee Report and described in the present application, be excluded from the auction process recommended by the Hon'ble Justice (Retd.) R.M. Lodha Committee;	Malkit Singh & Ors.	MPS Legal

		<p>c) permit the Applicants to make representations and place relevant documents before the Hon'ble Justice (Retd.) RM. Lodha Committee and direct the Committee to examine and scrutinize the documentary evidence submitted by each allottee-applicant after granting them a fair and reasonable opportunity of hearing, and after due adjudication of their individual claims;</p>		
14.	<p>a. 303994 of 2025 (Application seeking intervention) b. 304002 of 2025</p>	<p>a) allow the present application for intervention and permit the Applicants to intervene in the above-captioned matter;</p> <p>b) Direct that the subject properties of the Applicants forming part of Category IV of the Lodha Committee Report and described in the present application, be excluded from the auction process recommended by the Hon'ble Justice (Retd.) R.M. Lodha Committee;</p> <p>c) permit the Applicants to make representations and place relevant documents before the Hon'ble Justice (Retd.) RM. Lodha Committee and direct the Committee to examine and scrutinize the documentary evidence submitted by each allottee-applicant after granting them a fair and reasonable opportunity of hearing, and after due adjudication of their individual claims;</p>	Vikram Sharma	MPS Legal
15.	<p>a. 210793 of 2025 (Application for intervention) b. 210794 of 2025 (Application for directions)</p>	<p>a) allow the present application for intervention and permit the Applicants to intervene in the above-captioned matter;</p> <p>b) Direct that the subject properties of the Applicants</p>	Gurpreet Singh	Jyoti Mendiratta

		<p>forming part of Category IV of the Lodha Committee Report and described in the present application, be excluded from the auction process recommended by the Hon'ble Justice (Retd.) R.M. Lodha Committee</p> <p>c) permit the Applicants to make representations and place relevant documents before the Hon'ble Justice (Retd.) R.M. Lodha Committee and direct the Committee to examine and scrutinize the documentary evidence submitted by each allottee-applicant after granting them a fair and reasonable opportunity of hearing, and after due adjudication of their individual claims.</p>		
16.	<p>a. 119392 of 2025 (Application for intervention)</p> <p>b. 119393 of 2025 (Application for directions)</p>	<p>a) allow the present application for intervention and permit the Applicants to intervene in the above-captioned matter;</p> <p>b) Direct that the subject properties of the Applicants forming part of Category IV of the Lodha Committee Report and described in the present application, be excluded from the auction process recommended by the Hon'ble Justice (Retd.) R.M. Lodha Committee;</p> <p>c) permit the Applicants to make representations and place relevant documents before the Hon'ble Justice (Retd.) R.M. Lodha Committee and direct the Committee to examine and scrutinize the documentary evidence submitted by each allottee-applicant after granting them a fair and reasonable opportunity of hearing, and after due adjudication of their</p>	Amrit Lal & Ors.	Jyoti Mendiratta

		individual claims		
17.	a. 316796 of 2025 (Application for intervention)	<p>a) Permit the Applicants to intervene in the present case;</p> <p>b) direct that the documents relating to the allotment of the Plot No. B-1043D, Pearls City, Mohali, Sector- 104 in favour of the Applicants, submitted to the Hon'ble Justice (Retd.) R.M. Lodha Committee by way of letters dated 14.07.2025 and 03.09.2025, be duly verified, in the same manner as was done with respect to other allottees pursuant to the orders of this Hon'ble Court dated 17.10.2024 and 12.12.2024 in the present case.</p> <p>c) pass an order clarifying that the allotment of the Plot No. B1043D, Pearls City, Mohali, Sector- 104 in favour of the Applicants, subject to due verification, shall be recognized, acknowledged and considered for the purposes of any order or directions to be passed by this Hon'ble Court or any action taken by any authority or committee pursuant to orders or directions of this Hon'ble Court in the present case, with respect to the allottees of plots at Sector-104, Mohali.</p>	Sushil Kumar Gulati & Anr.	Anant Mann
18.	a. 16264 of 2026 (Application for directions) b. 16249 of 2026 (Application for intervention)	<p>a) Stay the implementation of the Lodha Committee Report in respect of auction and/or sale of plots/properties of the Applicants, categorized as Category IV in Pearls City in Sectors 100 and 104, Mohali, pending adjudication of the Applicants claims and final orders of this Hon'ble Court;</p> <p>b) Direct that status quo be maintained with respect to possession, title, and any auction-</p>	Jagroop Singh & Ors.	MPS Legal

		related process concerning the plots/properties of the Applicants in Pearl City Sectors 100 and 104, Mohali		
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